

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

107. C.P.(CAA)/302/2023

V/s

C.A.(CAA)/179(MB)2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.06.2024**

NAME OF THE PARTIES: IMS Learning Resources Private Limited

Appearance

For Petitioner : CS Rupal Jhaveri

For RD : Mr. Gaurav Jaiswal, Company Prosecutor

SECTION 230-232 OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Learned counsel for the RD submits that rejoinder affidavit to RD report has not been received. Ld. PCS submits that the rejoinder affidavit has been filed. On perusal of DMS, it is seen that the rejoinder affidavit has been filed yesterday and is lying under scrutiny. The petitioner companies are directed to clear the defects, if any, and ensure the same is displayed on DMS. The petitioner companies are also directed to serve copy of the rejoinder affidavit to the RD. RD to examine the same. List on **20.08.2024**.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)
Prajakta

Sd/-

LAKSHMI GURUNG
Member (Judicial)